

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 137 (ND)/2018

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2018.

NAME OF THE COMPANY: M/s Power2sme Pvt. Ltd. Vs. Uttam Strips Ltd.

SECTION OF THE COMPANIES ACT: 8 & 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

	For the Petitioner:	Counsel for the Petitioner		
--	----------------------------	----------------------------	--	--


	For the Respondent:	Ms. Megha Karnwal, for JVVNL Mr. Anurag Bhatt, Advocate for RP		
--	----------------------------	---	--	--


ORDER

CA 286/2018 has been filed by the RP praying for mandatory directions to the Jaipur Vidyut Vitran Nigam Limited (JVVNL) who have disconnected the electricity to the Corporate Debtor's plant situated in Bhiwadi. Ld. Counsel submits that the existing claim of the JVVNL shall be considered in the resolution process but in accordance with the provisions of Section 14(2), the supply of essential goods and services of the Corporate Debtor shall not be terminated and suspended during the period of moratorium.

Keeping in view the submission of the Resolution Professional, the JVVNL is directed to reconnect the electricity supply. It is undertaken by the RP that the present charges for electricity consumption shall be paid regularly. The past claims made by JVVNL shall be taken up as the claims be put up before the COC.

Copy of the order be given Dasti. CA stands disposed off.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)